

GOVERNMENT OF INDIA  
MINISTRY OF ENVIRONMENT, FOREST AND CLIMATE CHANGE

**LOK SABHA**  
**UNSTARRED QUESTION NO: 1892**  
TO BE ANSWERED ON: 14.03.2022

**Environment Related Offences**

1892. SHRI VELUSAMY P.:

Will the Minister of ENVIRONMENT, FOREST AND CLIMATE CHANGE be pleased to state:

- (a) whether the number of cases registered for environment-related offences has increased in 2020 compared to the previous year as per the Crime in India report released by the National Crime Records Bureau;
- (b) if so, the number of cases registered during the last three years and the current year;
- (c) the number of offences registered under Noise Pollution Act and Cigarettes and other tobacco products Act, out of the above said cases; and
- (d) the steps taken to prevent violation under ForestAct?

**ANSWER**

MINISTER OF STATE IN THE MINISTRY OF ENVIRONMENT, FOREST AND CLIMATE CHANGE  
(SHRI ASHWINI KUMAR CHOUBEY)

(a)& (b)

The Crime in India report released for 2020 indicates that the number of cases registered for environment-related offences has increased from 34676 in 2019 to 61767 in 2020.

Details of total no. environmental offenses registered from 2017 to 2020 are given below:

<b>Crime head</b>	<b>2017</b>	<b>2018</b>	<b>2019</b>	<b>2020</b>
Total cases registered for investigation	44808	41441	40968	68921

(c)

Out of the total, the number of offences registered under the Noise Pollution Act and Cigarettes and Other Tobacco Products Act are given below:

<b>S.N.</b>	<b>Crime head</b>	<b>2017</b>	<b>2018</b>	<b>2019</b>	<b>2020</b>
1	Noise Pollution Acts	8574	8075	8689	7482
2	The Cigarette and Other Tobacco Products Act	30784	28282	27407	55251

(d)

The Forest authorities of State Governments / Union Territory Administrations are mandated to take appropriate action to prevent violation under the Forest Act, 1927. As mandated, the Wildlife Crime Control Bureau has taken the steps to prevent illegal trafficking of endangered animals/wildlife species and to conserve wild flora and fauna of the country: which *inter-alia* include (i) Joint operations with State enforcement agencies to apprehend criminals involved in smuggling, (ii) Capacity building for Forests & Police Officials on investigation of Wildlife cases under the provisions of the Wildlife (Protection) Act, 1972, (iii) Sensitization programs for the officials of Border Guarding Forces, Customs, Central Industrial Security Force (CISF), Judicial officers, RPF, GRP and other stake holders, (iv) Sensitization of representatives of Panchayati Raj Institutions and awareness programs for students and members of public on the importance of wildlife and their role to combat wildlife crime, (v) Issuing alerts and advisories on poaching and illegal trade of wildlife to the concerned State and Central agencies for preventive action, (vi) Organized Inter-Agency meetings for coordination of inter-agency enforcement efforts in combating illegal wildlife crime, (vii) Participation in the Investigation Support Meetings (ISM) of the concerned enforcement agencies of India and neighbouring countries for working on the cross border linkages involved through the support of INTERPOL.

Apart from this the Bureau is regularly envisaging, planning, coordinating and conducting a number of specific enforcement operations with coordination of State Enforcement Agencies to invite attention of all the enforcement agencies throughout the country towards killing, poaching and illegal trade of live animals.

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